

FORM C
SUBMISSION OF CLAIM BY FINANCIAL CREDITORS
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[Date-11-Aug-2022]

From

Axis Bank Limited a company incorporated under the Companies Act 1956 and carrying on its Banking Business under the Banking Regulation Act of 1949 and having its registered office at "Trishul", Opp Samartheshwar Mahadev Temple, New Law Garden, Ellisbridge, Ahmedabad 380009 and Central Office at AXIS House, Bombay Dyeing Mills Compound, Pandurang Bhudhkar Marg, Worli, Mumbai and one of its office at Corporate Credit Service Unit, 654,Prince Tower,Residency Road,Jodhpur-342001 and having one of its Branches at Paota, Jodhpur,Plot No 1.Fort Road,Polo-First Paota,Jodhpur and Corporate office at Axis Bank Limited, Axis House Plot No: I 14, Tower 4, 4th Floor, Sector 128, NOIDA – 201304.

To

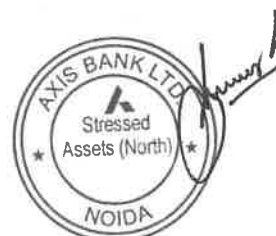
Mr. Chand Prakash Bhatia
The Interim Resolution Professional
245, Shailendra Nagar, Near Navkar Hospital
Raipur-492001
prachicpb@gmail.com

Subject: Submission of claim and proof of claim.

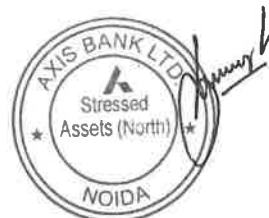
Madam/Sir,

AXIS Bank Limited, hereby submits this claim in respect of the corporate insolvency resolution process of corporate debtor-Gotan Limes Private Limited. The details for the same are set out below:

Relevant Particulars	
1.	Name of the financial creditor
AXIS Bank Limited	
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)
Corporate Identification Number is (CIN) L65110GJ1993PLC020769 Certificate of Incorporation dated 03-Dec-1993 and 30-July-2007 (for Name change)	
3.	Address and email address of the financial creditor for correspondence
Axis Bank Limited a company incorporated under the Companies Act 1956 and carrying on its Banking Business under the Banking Regulation Act of 1949 and having its registered office at "Trishul", Opp Samartheshwar Mahadev Temple, New Law Garden, Ellisbridge, Ahmedabad 380009 and Central Office at AXIS House, Bombay Dyeing Mills Compound, Pandurang Bhudhkar Marg, Worli, Mumbai and one of its office at Corporate Credit Service Unit, 654,Prince Tower,Residency Road,Jodhpur-342001 and having one of its Branches at Paota,Jodhpur,Plot No 1.Fort Road,Polo-First Paota,Jodhpur and Corporate office at Axis Bank Limited, Axis House Plot No: I 14, Tower 4, 4th Floor, Sector 128, NOIDA – 201304. Email ID: 1. n.bapiraju@axisbank.com 2. subhodip.mukherjee@axisbank.com 3. recoverycell.north@axisbank.com 4. ccsuhead.jodhpur@axisbank.com	

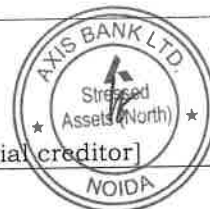


Relevant Particulars				
4.	Total amount of claim (including any interest as at the insolvency commencement date)	PRINCIPAL (RS)	INTEREST (APPLIED + ACCRUED) (RS)	TOTAL (RS)
		7,46,52,515.74	53,74,386/-	8,00,26,901.74
		RUPEES EIGHT CRORES TWENTY SIX THOUSAND NINE HUNDRED ONE AND PAISA SEVENTY FOUR ONLY. (DETAILED IN SCHEDULE -III)		
5.	Details of documents by reference to which the debt can be substantiated	Sanction letters issued to M/s Gotan Limes Private Limited: 1. Acknowledgement of Debt and Sanction letters 2. AB/SME-CEN/JDH/2019-20/119 dated October 01,2019 3. AB/SME-CEN/JDH/2019-20/064 dated July 15,2019 4. AB/SME-CEN/JDH/2017-18/961 Dated March 28,2018 5. AB/SME-CEN/JDH/2020-21/050 dated June 26,2020 6. AB/SME-CEN/JDH/2020-21/071 dated July 08,2020 7. AXISB/SME/JDH/080/2021-22 dated September 27,2021 8. AXISB/SME/JDH/126/2020-21 dated August 17,2020 9. AB/SME-CEN/JDH/2019-20/064 dated July 15,2019 10. AB/SME-CEN/JDH/2019-20/119 dated October 01,2019 11. AB/SME-CEN/JDH/2017-18/961 dated March 28,2018 12. AB/SME-CEN/JDH/2018-19/414 dated March 13,2019 AND Documents specified in Schedule -I		
6.	Details of how and when debt incurred	Documents specified in Schedule -I Account statement of following account No attached. CAOCS-919020091758797 CCPLS-918030026537930 LNECL-920060048826762 ODC-918030026538027 FDR-920040049392660		
7.	Details of any mutual credit, mutual debts, or other mutual dealings between the corporate	NOT APPLICABLE		



Relevant Particulars	
	debtor and the creditor which may be set-off against the claim
8.	<p>Details of any security held, the value of the security, and the date it was given</p> <p>1. First Charge by way of Hypothecation of stocks, receivables, plant and machinery and other current assets of the company for Cash Credit, Bank Guarantee and clean Overdraft facilities sanctioned by the Bank.</p> <p>2. Exclusive Equitable Mortgage over the Industrial Plot and construction thereon situated at Khasra No. 422/646, Village Tadawas, Bairawas, Tehsil Khinwsar, District Nagaur, Rajasthan</p> <p>3. FDR of Rs 10 Lacs</p> <p>4. Personal Guarantee-A) Mr Ramniwas Chouhan B) Mr Prafful Chouhan C) Mr Manish Chouhan and D) Smt Kiran Chouhan</p> <p>Second charge for Working Capital term Loan under Emergency Credit Line Guarantee Scheme</p> <p>1. Hypothecation of stocks, receivables, plant and machinery and other current assets of the Company</p> <p>2. Equitable Mortgage over the Industrial Plot and construction thereon situated at Khasra No. 422/646, Village Tadawas, Bairawas, Tehsil Khinwsar, District Nagaur, Rajasthan</p> <p>(Details of Security & Facility Documents executed is defined in Schedule I)</p>
9.	<p>Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan</p> <p>AXIS BANK LIMITED SL FIT ACCOUNT NO- 832010633007 IFSC CODE- UTIB0000832 NAME OF BRANCH- Paota, Jodhpur, Plot No 1. Fort Road, Polo-First Paota, Jodhpur</p>
10.	<p>List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor</p> <p>Documents specified in Schedule -I Account statement of following account No CAOCS-919020091758797 CCPLS-918030026537930 LNECL-920060048826762 ODC-918030026538027 FDR-920040049392660</p>

(Signature of financial creditor or person authorised to act on his behalf)
[Please enclose the authority if this is being submitted on behalf of the financial creditor]



Name in BLOCK LETTERS-SUBHODIP MUKHERJEE

Assistant Vice President

Axis Bank Limited, Axis House Plot No: I 14, Tower 4, 4th Floor, Sector 128, NOIDA - 201304

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

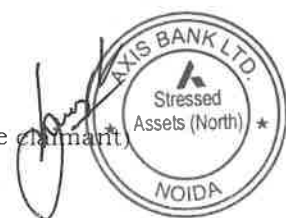
I, Subhodip Mukherjee working as Assistant Vice President with Axis Bank Ltd , currently residing at Classic Residency, Block A, Flat No. M2-402, Rajnagar Extension, Ghaziabad, Uttar Pradesh-201001 , do hereby declare and state as follows: -

1. M/s Gotan Limes Private Limited], the corporate debtor was, at the insolvency commencement date, being the 29th day of July, 2022, actually indebted to Axis Bank Limited for a sum of **Rs.8,00,26,901.74** (Rupees Eight Crores Twenty Six Thousand Nine Hundred One and Paise Seventy Four Only.)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below As per Schedule I & II
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 11-AUG-2022

Place: Noida

(Signature of the claimant)

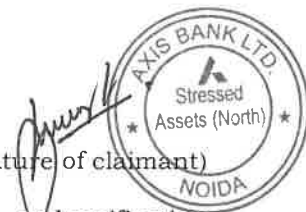


VERIFICATION

I, Subhodip Mukherjee the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Noida on this 11th day of August, 2022

(Signature of claimant)



[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

Schedule-I

Sr.no	Document	Date of Execution	Amount
1	Demand Promissory Note	March 30,2018	Rs 5,00,00,000/-
2	DP Note Delivery cum waiver letter	March 30,2018	Rs 5,00,00,000/-
3	Composite Hypothecation deed	March 30,2018	Rs 6,95,11,000/-
4	Term Loan Agreement	March 30,2018	Rs 44,02,000/-
5	Term Loan Agreement	March 30,2018	Rs 90,34,000/-



6	Term Loan Agreement	March 30,2018	Rs 20,75,000/-
7	Counter Indemnity for guarantee Limits	March 30,2018	Rs 40,00,000/-
8	Agreement for overdraft facility	March 30,2018	Rs 50,00,000/-
9	Letter of Arrangement:Cash Credit Advances	March 30,2018	Rs 5,00,00,000/-
10	Demand Promissory Note	March 30,2018	Rs 50,00,000/-
11	DP Note Delivery cum waiver letter	March 30,2018	Rs 50,00,000/-
12	Deed of Guarantee-Smt Kiran Chouhan,Shri Manish Chouhan,Shri Prafful Chouhan,Shri Ramniwas Chouhan	March 30,2018	Rs 6,95,11,000/-
13	Declaration cum confirmation deed for property situated at K.No. 422/646, Village- Tadawas, Tehsil- Khivser, District Nagaur	April 30,2018	Rs 6,95,11,000/-
14	Demand Promissory Note	July 18,2019	Rs 5,00,00,000/-
15	DP Note Delivery cum waiver letter	July 18,2019	Rs 5,00,00,000/-
16	Demand Promissory Note	July 18,2019	Rs 40,00,000/-
17	DP Note Delivery cum waiver letter	July 18,2019	Rs 40,00,000/-
18	Deed of Guarantee-Smt Kiran Chouhan,Shri Manish Chouhan,Shri Prafful Chouhan,Shri Ramniwas Chouhan	July 18,2019	Rs 7,55,11,000/-
19	Supplemental Deed of Hypothecation	July 18,2019	Rs 7,55,11,000/-
20	Declaration cum deed of confirmation for the extension of mortgage situated at K.No. 422/646, Village- Tadawas, Tehsil- Khivser, District, Nagaur	July 18,2019	Rs 7,55,11,000/-
21	Working Capital Loan Agreement	July 18,2019	Rs 6,00,00,000/-
22	Acknowledgement of Debt	July 18,2019	Rs 6,95,11,000/-
23	Demand Promissory Note	October 11,2019	Rs 5,40,00,000/-
24	DP Note Delivery cum waiver letter	October 11,2019	Rs 5,40,00,000/-
25	Demand Promissory Note	October 11,2019	Rs 40,00,000/-
26	DP Note Delivery cum waiver letter	October 11,2019	Rs 40,00,000/-
27	Deed of Guarantee-Smt Kiran Chouhan,Shri Manish Chouhan,Shri Prafful Chouhan,Shri Ramniwas Chouhan	October 11,2019	Rs 7,95,11,000/-
28	Supplemental Deed of Hypothecation	October 11,2019	Rs 7,95,11,000/-
29	Declaration cum deed of confirmation for the extension of mortgage situated at K.No. 422/646, Village- Tadawas, Tehsil- Khivser, District, Nagaur	October 11,2019	Rs 7,95,11,000/-
30	Working Capital Loan Agreement	October 11,2019	Rs 6,40,00,000/-
31	Acknowledgement of Debt	October 11,2019	Rs 7,55,11,000/-
32	Declaration cum deed of confirmation for the extension of mortgage situated at K.No. 422/646, Village- Tadawas, Tehsil- Khivser, District, Nagaur	July 02,2020	Rs 9,15,11,000/-
33	Term Loan Hypothecation Agreement	July 02,2020	Rs 1,20,00,000/-
34	Acknowledgement of Debt	July 02,2020	Rs 7,95,11,000/-

Schedule-II

AB/SME-CEN/JDH/2019-20/119 dated October 01,2019

AB/SME-CEN/JDH/2019-20/064 dated July 15,2019

AB/SME-CEN/JDH/2017-18/961 Dated March 28,2018

AB/SME-CEN/JDH/2020-21/050 dated June 26,2020



AB/SME-CEN/JDH/2020-21/071 dated July 08,2020
 AXISB/SME/JDH/080/2021-22 dated September 27,2021
 AXISB/SME/JDH/126/2020-21 dated August 17,2020
 AB/SME-CEN/JDH/2019-20/064 dated July 15,2019
 AB/SME-CEN/JDH/2019-20/119 dated October 01,2019
 AB/SME-CEN/JDH/2017-18/961 dated March 28,2018
 AB/SME-CEN/JDH/2018-19/414 dated March 13,2019

SCHEDULE-III

Facility- 880651838	Limit Sanctioned	Principal (A)	Applied Interest but not serviced (B) & Accrued Interest (From Feb 22 to July 22) (C)	Total (A+B+C)	Disbursement date
Cash Credit	Rs 5,40,00,000/-	Rs 5,39,99,250/-	Nov-21 to Jan 22 Rs 13,06,522/- Feb-22 to 29-Jul-22 Rs. 31,27,174/-	Rs. 5,84,32,946/-	31-Mar-2018
Live Bank Guarantee Invoked BG	Rs 1,00,00,000/-	Rs 10,70,000/- Rs. 69,00,000/-		Rs.79,70,000/-	BG Details as per below mentioned table
Clean OD as a sublimit of Bg	Rs (40,00,000/-)	Rs 20,08,000/-	Nov-21 to Jan 22 Rs 45,333/- Feb-22 to 29-Jul-22 Rs. 1,00,206/-	Rs. 21,53,539/-	31-Mar-2018
Working Capital term Loan under Emergency Credit Line Guarantee Scheme	Rs 1,20,00,000/-	Rs 1,06,66,265.74	Nov-21 to Jan 22 Rs 2,50,883/- Feb-22 to 29-Jul-22 Rs. 5,44,268/-	Rs. 1,14,61,416.74	18-Jul-2020
Total	Rs 7,60,00,000/-	Rs. 7,46,52,515.74	Rs. 53,74,386/-	Rs. 8,00,26,901.74	



Bank Guarantee Details

Bank Guarantee No	Bank Guarantee Amount	Issuance date	Expiry Date	Claim Expiry Date	Beneficiary	Status
08320100000032	Rs 69,00,000/-	16-June-2020	15-June-2022	15-June-2023	NATIONAL SMALL INDUSTRIES CORPORATION LTD, NF/0/2, NEHRU PLACE, TONK ROAD JAIPUR- 302015	Invoked on 20-Dec-2021
08320100000034	Rs 10,70,000/-	06-Oct-2021	05-Oct-2022	05-Oct-2023	THE NATIONAL SMALL INDUSTRIES CORP THE NATIONAL SMALL INDUSTRIES CORPOORATION LTD, NF/0/2, NEHRU PLACE TONK ROAD, JAIPUR, RAJASTAN	Invoked on 20-Dec-2021





**CERTIFIED TRUE COPY OF THE CIRCULAR RESOLUTION PASSED BY THE
COMMITTEE OF WHOLE-TIME DIRECTORS OF AXIS BANK LIMITED ON 23.08.2017**

**ISSUANCE OF AUTHORITY TO VARIOUS OFFICIALS OF THE BANK UNDER THE INSOLVENCY AND
BANKRUPTCY CODE, 2016**

"RESOLVED THAT the following employee of the Bank be and is hereby severally authorised with immediate effect to inter alia:

- A. *To sign, verify and execute vakalatnama, applications, forms, written statements, reply, objections, claims and counter-claims of any nature and value, complaints, petitions, appeals, reviews, challenges, consents, affidavits, and all other papers and proceedings of any nature and all description that may be necessary to be signed, verified, deposed for the purposes of initiating, conducting or withdrawal of corporate insolvency resolution proceedings prescribed under the Insolvency and Bankruptcy Code 2016 read with relevant Rules and Regulations as may be amended from time to time.*
- B. *To undertake the following on behalf of the Bank pursuant to the Insolvency and Bankruptcy Code 2016 read with relevant Rules and Regulations as may be amended from time:*
- (i) *Participate in the meetings of the committee/ sub-committee/core committee of creditors and vote at such meetings.*
- (ii) *To perform such other acts as may be required or necessary to complete all the formalities prescribed under the Insolvency and Bankruptcy Code 2016 read with relevant rules and regulations as may be amended from time to time."*

LIST OF THE EMPLOYEE:

Sr. No.	Employee Name	Emp. No.	Location	Designation
1	Subhodip Mukherjee	12356	CBB New Delhi	Assistant Vice President

"RESOLVED FURTHER THAT the acts done by the above official fill date in respect of the above matters be and is hereby ratified and approved by the Committee of Whole Time Directors."

"RESOLVED FURTHER THAT any one of the members of the Committee of Whole Time Directors of the Bank and the Company Secretary be and are hereby severally authorized to execute any documents, deeds or instructions or writings and to do all such acts, deeds, matters and things as may be considered necessary to give effect to this Resolution."

For Axis Bank Limited

Rajesh Dahiya
Executive Director (Corporate Centre)

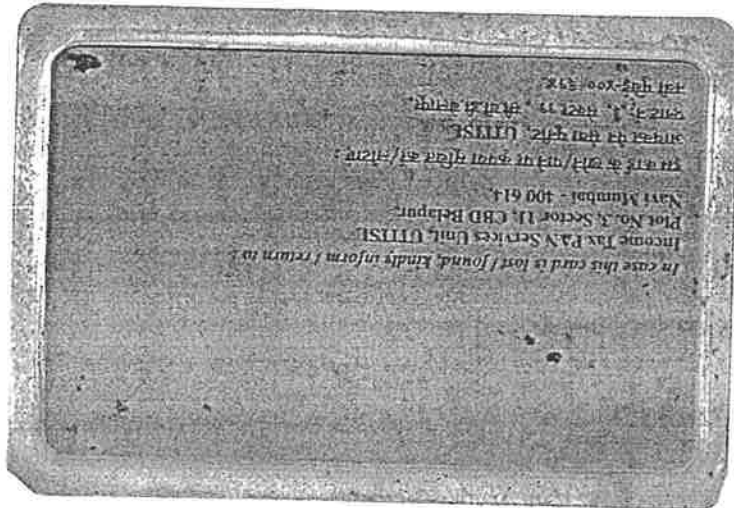


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भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India

Address: S/O: Samir Kumar Mukherjee,
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noor nagar, raj nagar extension,
Ghaziabad, Ghaziabad, Uttar Pradesh,
201001

2012 0837 3727

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आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

AXIS BANK LIMITED



03/12/1993

Permanent Account Number

AAACU2414K

16.12.2017

